

12.13. hrs

[English]

APPROPRIATION (VOTE ON ACCOUNT)  
BILL,\*\* 1995

MR. SPEAKER: Let us take up the Legislative Business. Appropriation Bill to be introduced now.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I beg to move for leave to introduce a Bill to provide for withdrawal of certain sums from out of the consolidated Fund of India for the services of a part of the financial year 1995-96.

SHRI RAM NAIK (Bombay North): Sir, I will take only one minute.

MR. SPEAKER: Let it be introduced first.

[Translation]

SHRI RAM VILAS PASWAN (Rasra):

Mr speaker Sir, there is no objection from our side.

[English]

MR. SPEAKER: You are cooperating splendidly today.

The question is:

"That leave be granted to introduce a bill to provide for the withdrawal of certain sums from and out of the consolidated fund of India for the services of a part of the FINANCIAL year 1995-96."

*The motion was adopted.*

SHRI MANMOHAN SINGH : I introduce\* the Bill.

MR. SPEAKER: Now the Minister to move the bill for consideration.

SHRI MANMOHAN SINGH: I beg to move.\*\*\*

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 be taken into consideration:"

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker Sir, I have given notice about two issues on Appropriation Bill regarding vote on account, I will speak in brief in this respect. The Hon. Finance Minister should pay attention towards the first demand, no. 35. I have given

notice to him. Excise duty has been levelled on a new item in it.

[English]

That is the newly introduced item edible preparations which are exempt at some places.

[Translation]

Now, which one has been exempted? It has been written in it that namekeen, including bhujjiya and chaben has been exempted. There is no parallel word for namkeen in English and on account of it the big confectioners of our country, prepare Chura since in Marathi Chura is called gathia. Now, the excise duty will be levelled on such items. Therefore, my submission to the Hon. Finance Minister is that as there is no parallel word for namkeen in English, all the confectioners of Maharashtra, who prepare gathia and samosa etc. have been given notice that 20 per cent excise duty will be charged. If it happens there will be confusion everywhere. Therefore, my submission to you is that excise duty has been levelled on all the items like Chakli etc., which are called by different names. The notice has been served in this regard and manipulations are going on in this profession on a large scale. Therefore, I urge upon the Hon. Finance Minister that such items should be exempted from excise duty. The confectioners should not be given notices. The Hon. Prime Minister is not present here, but the State Minister of Industry is present here and I expect a reply from him.

MR. SPEAKER : No, no the reply will be given later on.

[English]

SHRI MANMOHAN SINGH : Sir, it is not the intention to charge duty on sweetmeats like rossogulla, samosa, gulab jamun and other such things. I will have this matter looked into.

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill. -

The question is:

"That Clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill*

\*\* Published in the Gazette of India, Extraordinary part II, Section 2 dated 30.03.95.

\* Introduced with the recommendation of the President.

\*\*\* Moved with the recommendation of the President.

MR. SPEAKER: The question is:

"That schedule stand part of the Bill"

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER: The question is:

"Clause 1, the Enacting Formula and the long title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the long title were added to the Bill.*

MR. SPEAKER: The Minister may now move that the Bill be passed.

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

12.20 hrs.

[English]

#### APPROPRIATION BILL - 1995 \*\*

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services of the financial year 1994-95."

*The motion was adopted.*

SHRI MANMOHAN SINGH: I introduce\* the Bill.

I beg to move\*\*\*.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated

Fund of India for the services of the financial year 1994-95, be taken into consideration.

*The motion was adopted.*

MR. SPEAKER: The House will, now, take up Clause-by-Clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is :

"That the schedule stand part of the Bill."

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER : The question is:

Clause 1, the enacting Formula and the long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the long Title were added to the Bill.*

SHRI MANMOHAN SINGH: I beg to move:\*\*\*

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

[English]

#### DEMANDS FOR GRANTS ON ACCOUNT (RAILWAYS), 1995-96

AND

#### SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1994-95

MR. SPEAKER: The House shall now take up Item Nos. 36 and 37 together viz. Demands for Grants on Account (Railways) and Supplementary Demands for Grants (Railways).

Motion moved:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending the 31st day of March, 1996, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 14 and 16."

\* Introduced with the recommendation of the President.

\*\* Published in the Gazette of India, Extraordinary Part II, Section 2 dated 30.03.95.

\*\*\* Moved with the recommendation of the President.